

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**A.No. 49 of 2015, A.No. 93 of 2014
and A.No. 94 of 2014**

Dated:- 28th August, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Inderjit Kapoor, Technical Member**

In the matter of:-

**Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1
Mr. Raunak Jain for R-2

ORDER

Pleadings are said to be completed in Appeal nos. 49 of 2015, 93 of 2014 and 94 of 2014. According to Ms. Suparna Srivastava, Learned Counsel for the Appellant in these three Appeals candidly submits that only the point of limitation with regard to the recovery is involved in these Appeals and no other point is in issue. She submits that these Appeals should not be tagged with other Appeals which are fixed for hearing on 28.10.2015. The main gist of the arguments of the Learned Counsel for Respondent no. 2 is to tag these Appeals with other Appeals. It is made clear that there appears no sufficient ground for tagging these Appeals along with other Appeals which are fixed for hearing on

28.10.2015. A copy of this order be kept on file of those Appeals to facilitate understanding the matter on future dates.

Post the Appeals for hearing on **07.10.2015.**

(Inderjit Kapoor)
Technical Member
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(Justice Surendra Kumar)
Judicial Member